

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 129 OF 2024

IN THE MATTER OF:

News item titled “Forest land five times Delhi’s geographical area under encroachment govt. data shows” appearing in Deccan Herald dated 05.01.2024.

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Filed on 29.07.2024

Filed by,



SHUVODEEP ROY

SUPREME COURT OF INDIA

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News item titled **“Forest land five times Delhi’s geographical area under encroachment govt. data shows”** appearing in Deccan

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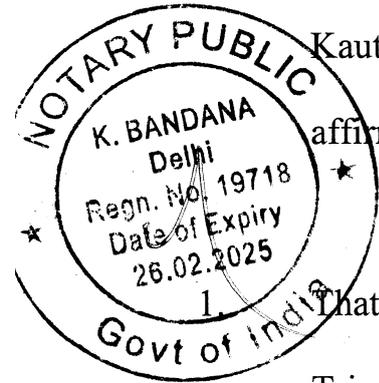
AFFIDAVIT IN COMPLIANCE OF ORDER DT. 19.04.2024

BY THE RESPONDENT - STATE OF TRIPURA

I, Sh. Ranjit Das, TCS, aged 58 years, S/o Gopal Ch. Das, Joint Resident Commissioner to the Government of Tripura, Tripura Bhawan, Kautilya Marg, Chanakyapuri, New Delhi, do hereby solemnly state and

affirm as under: -

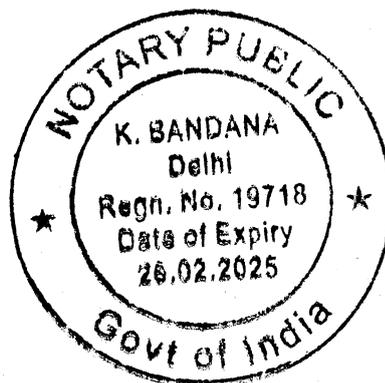
That the deponent is the Joint Resident Commissioner of the Govt. of Tripura and posted at the Tripura Bhawan, New Delhi and in course of discharge of his official duties, deponent has become conversant with the



facts of the instant case and being duly authorized on this behalf by Petitioner-State, the deponent is fully competent to swear the present affidavit.

2. That the present suo moto proceedings have been initiated on the basis of a Newspaper Report titled "*Forest land five times Delhi's geographical area Under encroachment govt. data shows*" appearing in Deccan Herald dated 05.01.2024, wherein it is reported that large encroachment of broadly more than 7,500 sq. kms. of forest land across the Country.
3. That the answering respondent - State of Tripura filed an Affidavit dt. 18.04.2024 containing the Status Report on encroachment of forest land in the State of Tripura.

Vide the Order dated 19.04.2024, this Hon'ble Tribunal directed all impleaded Respondents - States to file their respective response in a tabulated compiled form.



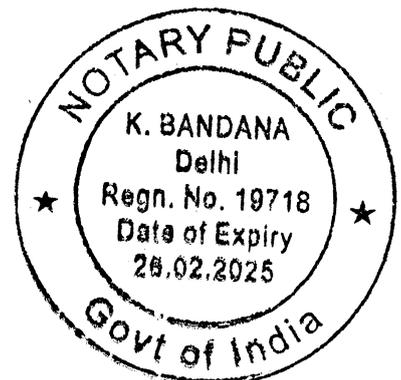
3

4. That pursuant to the said Order dt. 19.04.2024, so far as the Respondent-State of Tripura is concerned, a detailed Status Report on encroachment of forest land has been submitted with the details of District-wise forest land under encroachment along with Action taken for removal of encroachment.

As per the Status Report total forest cover in the Respondent- State of Tripura is 674337.668 Hectare (6743.37 sq. km.) out of which total encroached area as on March 2024 is 4153.374 Hectare (41.53 sq. km.)

True copy of Status Report on District-wise encroachment of forest land in Respondent-State of Tripura as on March, 2024, is annexed herewith as **ANNEXURE - I [Page 5 to —]**.

5. The answering Respondent – State of Tripura craves leave of this Hon'ble Tribunal to file further detailed affidavit, if required in the facts and circumstances of the present case.



[Handwritten Signature]

DEPONENT

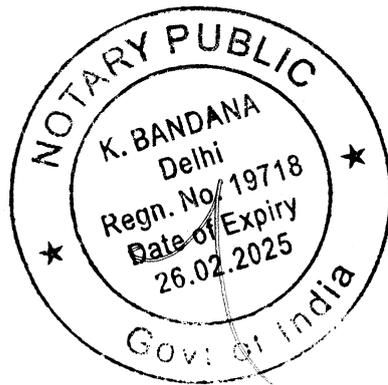
RANJIT DAS, TCS
Joint Resident Commissioner
Government of Tripura
Tripura Bhawan, New Delhi

VERIFICATION:-

I, the above named deponent, do hereby verify that the contents of the aforesaid affidavit are true and correct to the best of my knowledge and belief, no part thereof is false and nothing material has been concealed there from.

Verified at New Delhi on this 29 JUL 2024 day of ., 202 .

IDENTIFIED



[Handwritten Signature]

DEPONENT

RANJIT DAS, TCS
Joint Resident Commissioner
Government of Tripura
Tripura Bhawan, New Delhi

ATTESTED
NOTARY PUBLIC DELHI
Govt. of India
Mob.: 9654768498

EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTAR
SUPREME COURT RULES, 2013
ORDER-X-7

Annexure - I S

SI No.	Name of the Forest District	Total Forest Cover (in ha)	Details of Encroachment					Total Encroachment up to March, 2024 (ha)	Annexure-I	
			Protected Forest(ha)	Reserve Forest(ha)	Deemed Forest	Sanctuaries & protected areas	Any other types of Forest(UG F) (ha)			
1	North Tripura	89790.000	78.880	140.530	0.000	0.000	131.230	350.647	Action taken for removal of Encroachment Forest land Measuring area of 175.44 ha, under Jhum cultivation has been recovered from encroachment and action being taken in Dharmanagar subdivision. Forest land measuring area of 25.68 ha has been recovered from encroachment and action is being taken for recovering the remaining area in Kancharpur subdivision. 19 nos (2 no House construction 4.87 ha and 17 nos Rubber plantation) evicted, Show cause notice issued to 412 nos of encroachers and hearing conducted for 318 nos. of encroachers. Case filed after hearing at CJM Kailashah vide case No.CR(Forest) 01 of 2022 which was won by the forest department, and vide case No.CR(Forest) 03 of 2022 is under trial. For Others, Show cause Notice has been issued. Show Cause notice issued to 210 encroachments and hearing done for 78 encroachment. Show cause notice issued and hearing is in progress.	0.170%
2	South Tripura	108417.100	0.000	330.190	0.000	195.690	0.000	525.880	0.480%	
3	Unakoti	37673.900	0.000	54.500	0.000	0.000	12.970	67.470	0.168%	
4	Khowai	53382.483	82.150	99.580	0.000	0.000	415.580	597.310	1.276%	
5	Gomati	108164.000	132.641	248.056	0.000	0.000	453.763	834.460	0.700%	
6	Dhatal	225667.000	27.730	111.697	0.000	0.000	92.003	231.400	5.048%	
7	Sepahjaila	29543.985	36.610	983.946	425.275	0.000	3.600	1449.431	7.840%	
8	West	21699.200	0.000	96.561	0.000	0.000	0.000	96.561	0.450%	
	Total	674337.668	358.011	2065.060	425.275	195.690	1109.146	4153.159		

Deputy Conservator of Forests, Protection